

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

RAJYA SABHA
UNSTARRED QUESTION NO. 890
TO BE ANSWERED ON 22nd DECEMBER, 2017

**IMPLEMENTATION OF NATIONAL FOOD
SECURITY ACT**

890. SHRI C.M. RAMESH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether it is a fact that the Supreme Court has taken a strong exception for the tardy implementation of the National Food Security Act (NFSA) by the Governments;
- (b) if so, the details of judgement given by the Supreme Court; and
- (c) the lacunae found by the Ministry in implementation of NFSA and how it is planning to rectify them for its effective implementation?

A N S W E R
MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) & (b): In the ongoing Writ Petition (Civil) No.857 filed by Swaraj Abhiyan versus Union of India & Others, the Hon'ble Supreme Court has stressed on the need for better implementation of the National Food Security Act, 2013 (NFSA), and has given certain directions which inter-alia include time-bound implementation of provisions of NFSA by the State Governments, pertaining to appointment/designation of District Grievance Redressal Officer, constitution of State Food Commission, mechanism for Social Audit and functioning of Vigilance Committees.

(c): NFSA is being implemented in all the States/UTs and 80.72 crore persons are covered for receiving highly subsidized foodgrains as per provisions of the Act. For checking leakages and diversion in distribution of foodgrains as well as better targeting of food subsidy, the Department is implementing a scheme on 'End to end Computerization of Targeted Public Distribution System Operations'.
